## RAJASTHAN HIGH COURT JODHPUR

## ORDER

No.: Estt./HC/2016/387

Date: 05/09/2016

In pursuance of Rules 4,5,7 & 22 of Rajasthan High Court Staff Service Rules, 2002, Hon'ble the Chief Justice has been pleased to make the following further amendment in this office order No. Estt./HC/2001/378 dated 05.12.02:-

- 1. The existing Note (ii) appended below Clause (i) of Part (i) shall be substituted by the following:-
  - "(ii) Those candidates who secure minimum 50% marks and 45% marks in case of **Specially abled persons** and SC/ST candidates in the written test shall be eligible for appearing in the type writing test on computer, subject to the extent of 15 times of the number of vacancies or as the Appointing Authority may deem appropriate but in the said range all those candidates who secure the same percentage of marks shall be included."

BY ORDER

## (SATISH KUMAR SHARMA) REGISTRAR GENERAL

No. Gen./XV/(d)05/2014/ 4993

Date: 05/09/2016.

Copy forwarded to the:

- (1) Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur with the request to kindly obtain the permission from the Bhasha Vibhag for publication of this Notification in English as a special case as the concerned Rules Viz. the Rajasthan High Court Staff Service Rules, 2002 are in English language and convey the same to the Superintendent, Government Central Press, Jaipur under intimation to this office.
- (2) The Superintendent, Government Central Press Rajasthan Jaipur for publication in the next issue of the Rajasthan Rajpatra. Exemption for publication of the Notification in Hindi is being obtained from the Bhasha Vibhag through the Law Secretary. A copy of such Gazette may kindly be sent to this office immediately.
- (3) Registrar(Vigilance), Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (4) Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.